

[Translation]

SHRIBALRAJ PASSI (Nainital) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards a very serious problem of Uttar Pradesh. Uttar Pradesh has been invaded by locusts which has caused extensive damage to crops worth crores of rupees, particularly in Bajpur, Gadarpur and Rudrapur in district Nainital. The swarm of locusts invade the fields suddenly and destroy entire crop. The local farmers don't have sufficient means to spray insecticides and protect their crops from further invasion by locusts. I would request the Government to arrange for aerial spray of insecticides to destroy locusts and save the crop of farmers from being destroyed by these locusts.

[English]

MR. DEPUTY SPEAKER : No, I am sorry. Whatever names which were there in the list have been called. Now, papers to be laid on the Table of the House.

15.16 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND STATEMENT OF REVIEW ON THE WORKING OF INDIA GANDHI RASHTRIYA URAN AKADEMI, FURSATGANJ FOR 1993-1994 AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING THESE PAPERS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAY (SHRI MALLIKARJUN) : Sir, on behalf of Shri Ghulam Nabi Azad I beg to lay on the table —

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj for the year 1993-94, along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the India Gandhi Rashtriya Uran Akademi, Fursatganj, for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library See No. LT - 8073/95]

(3) A copy of the National Airports Authority (Employees Contributory Provident Fund and Family Pension Fund) Regulations 1994, (Hindi and English versions) published in Notification No. SEC. 9.2.4 in Gazette of India dated 24th January, 1995, under section 40 of the National Airports Authority Act, 1985.

[Placed in Library See No. LT - 8074/95]

- (4)(i) A copy of the Annual Report (Hindi and English

Versions) of the Indian Airlines, for the year 1993-94, under sub-section (2) of Section 37 of the Air Corporations Act, 1953.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Airlines for the year 1993-94.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1993-94 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT - 8075/95]

MEMORANDUM OF UNDERSTANDING BETWEEN COTTON CORPORATION OF INDIA AND MINISTRY OF TEXTILES FOR 1995-96 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : Sir, on behalf of Shri G. Venkat Swamy I beg to lay on the Table—

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India and the Ministry of Textile for the year 1995-96.

[Placed in Library See No. LT - 8076/95]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.-

- (i) Review by the Government of the working of the Birds Jute and Exports Limited Calcutta, for the year 1993-94.
- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1993-94, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (2) above.

[Placed in Library See No. LT - 8077/95]

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta, for the year 1993-94, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Calcutta, for the year 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4)

above.

[Placed in Library See No. LT - 8078/95]

ANNUAL REPORT AND REVIEW ON THE WORKING OF NATIONAL LABOUR INSTITUTE, NOIDA FOR 1992-93 AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE PAPERS.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS and holding additional charge of Minister of State in the Ministry of Railways (SHRI MALLIKARJUN) : Sir, on behalf of Shri P.A. Sangma I beg to lay on the Table -

(1)(i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Noida, for the year 1992-93 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Institute, Noida, for the year 1992-93.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 8079/95]

ANNUAL REPORT AND REVIEW ON THE WORKING OF FEDERATION OF INDIAN EXPORT ORGANISATIONS, NEW DELHI FOR 1993-94 AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE PAPERS ETC.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table -

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1993-94. alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations. New Delhi, for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 8080/95]

(3) A copy of the Tea (Distribution and Export) Control (Amendment) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 616(E) published in Gazette of India dated the 7th July 1995, issued under sub-section (3) and (5) of section 30 of the Tea Act, 1953—

[Placed in Library See No. LT. 8081/95]

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1993-94. alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at. (4) above.

[Placed in Library See No. LT. 8082/95]

(6) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection agencies (Volume-II)* for the year 1993-94, alongwith Audited Accounts.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See No. LT. 8083/95]

ANNUAL REPORTS AND ACCOUNTS OF THE REGIONAL RURAL BANKS FOR THE YEAR ENDED ON 31.3.1994, TOGETHER WITH AUDITOR'S REPORT THEREON, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to lay on the Table -

(1) A copy each of the following annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1994, together with Auditor's Report thereon.-

(i) Sravasthi Gramin Bank Bagraich (U.P.)

[Placed in Library See No. LT. 8084/95]

(ii) Mewar Aanchalik Gramin Bank Udaipur (Rajasthan)

[Placed in Library See No. LT. 8085/95]

(iii) Yavatmal Gramin Bank, Yavatmal (Maharashtra)

[Placed in Library See No. LT. 8086/95]

(iv) Jamuna Gramin Bank, Agra (U.P.)

[Placed in Library See No. LT. 8087/95]

(v) Pragjyotish Gaonlia Bank, Nalbari (Assam)

[Placed in Library See No. LT. 8088/95]

(vi) Pandyan Grama Bank, Sattur (Tamil Nadu)

[Placed in Library See No. LT. 8089/95]

(vii) Sri Rama grameena Bank, Nizamabad (A.P.)

[Placed in Library See No. LT. 8090/95]

(viii) Nalanda Gramin Bank, Biharsharif (Bihar)

[Placed in Library See No. LT. 8091/95]

(ix) Vidisha Bhopal Kshetriya Gramin Bank Vidisha (M.P.)

[Placed in Library See No. LT. 8092/95]

(x) Mizoram Rural Bank, Aizwal (Mizoram)

* Annual Report of the Export Inspection Council and Export Inspection Agencies (Volume-I) was laid on the Table on the 26th May, 1995.

- [Placed in Library See No. LT. 8093/95]
- (xi) Ambala Kurukshetra Gramin Bank, Ambala City (Haryana)
[Placed in Library See No. LT. 8094/95]
- (xii) Kankadurga Grameena Bank, Gudivada (A.P.)
[Placed in Library See No. LT. 8095/95]
- (xiii) Gurgaon Gramin Bank, H.O. Gurgaon, (Haryana)
[Placed in Library See No. LT. 8096/95]
- (xiv) Saran Kshetriya Gramin Bank, Chapra (Bihar)
[Placed in Library See No. LT. 8097/95]
- (xv) Balasore Gramya Bank, Balasore (Orissa).
[Placed in Library See No. LT. 8098/95]
- (xvi) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.)
[Placed in Library See No. LT. 8099/95]
- (xvii) Surendranagar Bhavnagar Gramin Bank, Sunredranagar (Gujarat).
[Placed in Library See No. LT. 8100/95]
- (xviii) Netravati Grameena Bank, Mangalore (Karnataka)
[Placed in Library See No. LT. 8101/95]
- (xix) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
[Placed in Library See No. LT. 8102/95]

(2) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coin of One Rupee containing Iron 82 percent and Chromium 18 percent coined for "8th World Tamil Conference 1995") Rules. (Hindi and English versions) Published in Notification No. G.S.R. 386(E) in Gazette of India dated the 12th May, 1995, under sub-section (3) of section 21 of the COINAGE ACT 1906.

[Placed in Library See No. LT. 8103/95]

(3) A copy of the Service Tax (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 524(E) in Gazette of India dated the 28th June, 1995, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

[Placed in Library See No. LT. 8104/95]

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :-

- (i) The Income-Tax (Fourth Amendment) Rules, 1995 published in Notification No. S.O. 460(E) in Gazette of India dated the 23rd May, 1995.
- (ii) The Income-Tax (Fifth Amendment) Rules, 1995 published in Notification No. S.O. 497(E) in Gazette of India dated the 2nd June, 1995.
- (iii) The Income-Tax (Tenth Amendment) Rules, 1995 published in Notification No. S.O. 636(E) in Gazette of India dated the 12th July, 1995.

- (iv) The Income-tax (Thirteenth Amendment) Rules, 1995 published in Notification No. S.O. 644(E) in Gazette of India dated the 19th July, 1995.
- (v) The Income-tax (Sixth Amendment) Rules, 1995 published in Notification No. S.O. 611(E) in Gazette of India dated the 5th July, 1995.
- (vi) The Income-tax (Ninth Amendment) Rules, 1995 published in Notification No. S.O. 634(E) in Gazette of India dated the 12th July, 1995.
- (vii) The Income-tax (Fourteenth Amendment) Rules, 1995 published in Notification No. S.O. 667(E) in Gazette of India dated the 25th July, 1995.
[Placed in Library See No. LT. 8105/95]

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 458(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (ii) G.S.R. 474(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 104/93-Cus., dated the 16th March, 1993.
- (iii) G.S.R. 475(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum regarding exemption to materials imported into India against Special Value Based Advance Licence for the export of readymade garments from the whole of the basic and additional duties of Customs leviable thereon, subject to certain conditions.
- (iv) G.S.R. 476(E) published in Gazette of India dated the 2nd June, 1995 together with an explanatory memorandum regarding exemption to materials imported against a Special Value Based Advance Licence for the export of readymade garments in terms of Export and Import Policy from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (v) G.S.R. 478(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
- (vi) G.S.R. 479(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 161/92-Cus., dated the 20th April,

- 1992.
- (vii) G.S.R. 480(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum regarding exemption in certain specified goods from so much of the duty of customs leviable thereon as is in excess of the amount calculated at the rate of 15 percent *Ad-Valorem* and whole of the additional duty of customs leviable thereon with certain conditions.
- (viii) G.S.R. 481(E) published in Gazette of India dated the 5th June, 1995 together with an explanatory memorandum regarding exemption to specified goods from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (ix) G.S.R. 489(E) published in Gazette of India dated the 8th June, 1995 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
- (x) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1995 published in Notification No. G.S.R. 358(E) in Gazette of India dated the 24th April, 1995 together with an explanatory memorandum.
- (xi) S.O. 475(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*, for the purposes of assessment of imports.
- (xii) S.O. 476(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of exports.
- (xiii) S.O. 586(E) published in Gazette of India dated the 28th June, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into India currency or *vice-versa* for the purposes of assessment of imports.
- (xiv) S.O. 587(E) published in Gazette of India dated the 28th May, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of exports
- (xv) G.S.R. 366(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum seeking to extend the concessional rate of customs duty of 25 percent to specified type of copper clad laminates.
- (xvi) G. S. R. 367(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum seeking to extend the concessional rate of customs duty of 15 percent of specified inputs used for manufacture of specified electronic components.
- (xvii) G.S.R. 373 (E) published in Gazette of India dated the 1st May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 49/95- Cus., dated the 20th March, 1990.
- (xviii) G.S.R. 387(E) published in Gazette of India dated the 12th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 83/90-Cus., dated the 29th March, 1990.
- (xix) The Customs Tariff (Determination of Origin of Goods under the Bangkok Agreement) Amendment Rules, 1995 published in Notification No. G.S.R. 415(E) in Gazette of India dated the 22nd May, 1995, together with an explanatory memorandum.
- (xx) G.S.R. 416(E) published in Gazette of India dated the 22nd May, 1995 together with an explanatory memorandum making certain amendments in the notification No. 236/89-Cus., dated the 1st September, 1989.
- (xxi) G.S.R. 428(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to replace the word 'commissioner' for the word 'Collector' in 145 notifications of Customs consequent to enactment of the Finance Bill, 1995.
- (xxii) G.S.R. 429(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 43/95-Cus., dated the 16th March, 1995.
- (xxiii) G.S.R. 430 (E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum rescinding the three notifications mentioned therein.
- (xxiv) G.S.R. 484 (E) published in Gazette of India dated the 6th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 104/86-Cus., dated the 17th February, 1986.
- (xxv) G.S.R. 486 (E) Published in Gazette of India dated the 7th June, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 73/94-Cus., dated the 1st March,

1994.

- (xxvi) G.S.R. 409 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum regarding exemption to specified lifesaving drugs (including diagnostic text kits) from the basic and additional customs duties.
- (xxvii) G.S.R. 410 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum regarding exemption to goods specified in the Notification from the whole of the basic and additional duties of customs, leviable thereon subject to certain conditions.
- (xxviii) G.S.R. 411 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum seeking to amend certain notifications so as to *inter-alia* prescribe concessional rate of customs duty on specified goods.
- (xxix) G.S.R. 412 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in Notifications mentioned therein.
- (xxx) G.S.R. 528 (E) published in Gazette of India dated the 30th June, 1995 together with an explanatory memorandum seeking to reduce customs duty on dried leguminous vegetables (pulses) from 10 percent to 5 percent *ad-valorem*.
- (xxxi) G.S.R. 543 (E) published in Gazette of India dated the 12th July, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 26/95-Cus., dated the 16th March, 1995.
- (xxxii) G.S.R. 544 (E) published in Gazette of India dated the 12th July, 1995 together with an explanatory memorandum seeking to reduce the basic Customs duty on Complete Ozone Generators from 50 percent to 25 percent *ad-valorem*.
- (xxxiii) The Adhoc Exemption Order No. 154 (Hindi and English versions) together with an explanatory memorandum regarding exemption to Machinery for Production of Condoms when imported by the Hindustan Latex Limited, Thiruvananthapuram, from the whole of the basic and additional duties of Customs leviable thereon.
- (xxxiv) The Adhoc Exemption Order No. 182 (Hindi and English versions) together with an explanatory memorandum regarding exemption to three prototype Road Railers and components when imported by M/s Kirloskar Pneumatics Company Limited, Pune, from the whole of the basic and Additional duties of customs leviable thereon.
- (xxxv) The Adhoc Exemption Order No. 204 (Hindi and English versions) together with an explanatory memorandum regarding exemption to Plant the Machinery required for setting up Ammonia Plant Replacement Project when imported by M/s Fertilizers and Chemicals Travancore Limited from the whole of the basic and Additional duties of Customs leviable thereon.
- (xxxvi) The Adhoc Exemption Order No. 200 (Hindi and English versions) together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 115 dated the 21st May 1993.
- (xxxvii) The Adhoc Exemption Order No. 201 (Hindi and English versions) together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 116 dated the 21st May, 1993.
- (xxxviii) The Adhoc Exemption, Order No. 163 (Hindi and English versions) together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 55 dated the 21st February, 1995.
- [Placed in Library See No. LT. 8106/95]
- (6) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon :-
- (i) Aravali Kshetriya Gramin Bank, Sawai-Madhapur (Rajasthan)
[Placed in Library See No. LT. 8107/95]
 - (ii) Valsad Dangs Gramin Bank, Valsad (Gujarat)
[Placed in Library See No. LT. 8108/95]
 - (iii) Muzaffar Nagar Kshetriya Gramin Bank, Muzaffar Nagar (U.P.)
[Placed in Library See No. LT. 8109/95]
 - (iv) Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.)
[Placed in Library See No. LT. 8110/95]
 - (v) Aligarh Garamin Bank, Aligarh (U.P.)
[Placed in Library See No. LT. 8111/95]
 - (vi) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
[Placed in Library See No. LT. 8112/95]
 - (vii) Ballia Kshetriya Gramin Bank, Ranchi (Bihar)
[Placed in Library See No. LT. 8113/95]
 - (viii) Ranchi Kshetriya Gramin Bank, Ranchi (Bihar)

[Placed in Library See No. LT. 8114/95]

- (ix) Sarayu Gramin Bank, Lakhimpur Kheri (U.P.)

[Placed in Library See No. LT. 8115/95]

- (x) Bhagirath Gramin Bank, Sitapur (U.P.)

[Placed in Library See No. LT. 8116/95]

- (xi) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)

[Placed in Library See No. LT. 8117/95]

- (xii) Hisar-Sirsa Kshetriya Gramin Bank, Hisar (Haryana)

[Placed in Library See No. LT. 8118/95]

- (xiii) Fizabad Kshetriya Gramin Bank, Faizabad (U.P.)

[Placed in Library See No. LT. 8119/95]

- (xiv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)

[Placed in Library See No. LT. 8120/95]

- (xv) Solapur Gramin Bank, Solapur (Maharashtra)

[Placed in Library See No. LT. 8121/95]

- (xvi) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan)

[Placed in Library See No. LT. 8122/95]

- (xvii) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)

[Placed in Library See No. LT. 8123/95]

- (xviii) Varada Grammena Bank, Kumta (Karnataka)

[Placed in Library See No. LT. 8124/95]

(7) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Saurashtra for the year 1994-95, alongwith Accounts and Auditor's Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.

[Placed in Library See No. LT. 8125/95]

(8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

- (i) Report on the working and activities of the Dena Bank for the year 1994-95, alongwith Accounts and Auditors Report thereon.

[Placed in Library See No. LT. 8126/95]

- (ii) Report on the working and activities of the Bank of Maharashtra for the year 1994-95, alongwith Accounts and Auditors' Report thereon.

[Placed in Library See No. LT. 8127/95]

- (iii) Report on the working and activities of the Syndicate Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.

[Placed in Library See No. LT. 8128/95]

- (iv) Report on the working and activities of the Central Bank of India for the year 1994-95, alongwith Accounts and auditors Report thereon.

[Placed in Library See No. LT. 8129/95]

- (v) Report on the working and activities of the Oriental Bank of Commerce for the year 1994-95, alongwith Accounts and Auditors' Report thereon.

[Placed in Library See No. LT. 8130/95]

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, for the year 1994-95, under sub-section (3) of section 18 of the securities and Exchange Board of India Act, 1992.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1994-95.

[Placed in Library See No. LT. 8131/95]

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :-

- (i) G.S.R. 399 (E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35-95-CE, dated the 16th March, 1995.

- (ii) G.S.R. 400(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum seeking to prescribe a basic duty of 20 per cent *ad-valorem* on Wastes of man made fibres and filaments cleared by units who do not manufacture fibres and filaments from basic stages.

- (iii) G.S.R. 401(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in notifications mentioned therein.

- (iv) G.S.R. 402(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.

- (v) G.S.R. 403(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.

- (vi) G.S.R. 404(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum regarding exemption to waste, parings and scrap arising in the course of manufacture of exempted goods from the whole of the duty of excise leviable thereon subject to certain conditions.

- (vii) G.S.R. 405(E) published in Gazette of India dated

- the 18th May, 1995 together with an explanatory Memorandum rescinding Notification No. 23/95-CE, dated the 16th March, 1995.
- (viii) G.S.R. 406(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE, dated the 25th March, 1986.
- (ix) The Central Excise (Seventh Amendment) Rules, 1995 published in Notification No. G.S.R. 407 (E) in Gazette of India dated the 18th May, 1995, together with and explanatory memorandum.
- (x) G.S.R. 408(E) published in Gazette of India dated the 18th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE, dated the 1st March, 1994.
- (xi) G.S.R. 419(E) published in Gazette of India dated the 24th May, 1995 together with an explanatory memorandum providing that the exemption will be available even in those cases where the input sheets are printed, coated or lacquered outside with the aid of power.
- (xii) G.S.R. 431(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 1/93-CE, dated the 28th February, 1993.
- (xiii) G.S.R. 432(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to change designation of Assistant Collector/Collector.
- (xiv) G.S.R. 433(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xv) G.S.R. 434(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to replace the word 'Commissioner' for the word 'Collector' in certain notification mentioned therein.
- (xvi) G.S.R. 435(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory Memorandum seeking to rescind three notifications mentioned therein.
- (xvii) G.S.R. 436(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to amend notification No. 82/95-CE, dated the 19th April, 1995.
- (xviii) G.S.R. 437(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to make certain amendments in the Notification No. 2/94-CE, dated the 1st March, 1994.
- (xix) G.S.R. 439(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 79/88-CE, dated the 1st March, 1988.
- (xx) The Central Excise (Eighth Amendment) Rules, 1995 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (xxi) G.S.R. 500(E) published in Gazette of India dated the 13th June, 1995 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xvii) G.S.R. 454(E) and G.S.R. 455(E) published in Gazette of India dated the 29th May, 1995 together with an explanatory memorandum fixing the rates of interest at twenty and fifteen per cent per annum respectively for the purpose of section 11AA and 11DB of the Central Excise and Salt Act, 1944.
- (xxiii) The Central Excise (Amendment) rules, 1995 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 31st May, 1995, together with an explanatory memorandum.
- (xxiv) G.S.R. 464(E) published in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum prescribing the details of invoices for the purposes of the Rule 57GG of the Central Excise Rules, 1944.
- (xxv) The Central Excise (Amendment) Rules, 1995 published in Notification No. G.S.R. 465(E) in Gazette of India dated the 30th May, 1995 together with an explanatory memorandum.
- (xxvi) The Central Excise (Ninth Amendment) Rules, 1995 published in Notification No. G.S.R. 526(E) in Gazette of India dated the 29th June, 1995, together with an explanatory memorandum.
- (xxvii) G.S.R. 530(E) published in Gazette of India dated the 4th July, 1995 together with an explanatory memorandum rescinding Notification No. 36/95-CE, dated the 16th March, 1995.
- (xxviii) The Central Excise (Eleventh Amendment) Rules, 1995 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 21st July, 1995, together with an explanatory memorandum.
- (xxix) The Adhoc Exemption Order No. 26/7/95-CX (Hindi and English versions) together with an explanatory memorandum regarding exemption to certain excisable goods mentioned therein from the duties of excise leviable thereon subject to certain conditions.

[Placed in Library See. No LT. 8132/95]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

- (i) The Vijaya Bank Officer (Employees) Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 1107 in Gazette of India dated the 20th May, 1995 together with a corrigendum thereto published in Gazette of India dated the 10th June, 1995.
- (ii) The Union Bank of India Officer (Employees) Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. CO:IRD:10085/95 No. OAR-I in Gazette of India dated the 15th April, 1995 together with a corrigendum thereto published in gazette of India dated the 22nd July, 1995.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library See. No LT. 8133/95]

- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95. alongwith Audited Accounts, under sub-section (5) of section 29 and sub section (5) of section 31 of the Industrial Reconstruction Bank of India Act. 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1994-95.

[Placed in Library See. No LT. 8134/95]

(14) A copy each of the following papers (Hindi and English versions) :-

- (i) The Interim Report of the Fifth Central Pay Commission (Interim relief and merger of dearness allowance for Central Government Employees) May, 1995.

[Placed in Library See. No LT. 8135/95]

- (ii) The Fifth Central Pay Commission (Interim Relief to Pensioners).

[Placed in Library See. No LT. 8136/95]

(15) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st March, 1995 alongwith Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library See. No LT. 8137/95]

15.19 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No.2) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 22nd August, 1995 and transmitted to the Rajaya Sabha for its recommendations and to state that this House has not recommendations to make to the Lok Sabha in regard to the said Bill."

15.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS
MINUTES

[English]

SHRI SURAJBHANU SOLANKI (Dhar) : Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Forty-fourth and forty-fifth sittings of the committee on Private Members' Bill and Resolutions held during the current session.

15.20½ hrs

Public Accounts Committee—
Hundred and Seventh Report

[Translation]

SHRI RAM NAIK (Bombay-North) : Sir, I beg to present the Hundred and Seventh Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Salar Jung Museum, Hyderabad.

15.21 hrs.

Committee on Government Assurances Thirty-Second and Thirty-Third Reports

[Translation]

SHRI BASUDEB ACHARIA (Bankura) : Sir, I beg to present Thirty-Second and Thirty-Third Reports (Hindi and English versions) of the Committee on Government Assurances.

15.22 hrs.

Statement by Minister

Agreement Between Doordarshan and Turner International INC. (C.H.N), Atlanta, U.S.A.